

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9158/2017

(Arising out of impugned final judgment and order dated 15-06-2017 in CRLP No. 899/2017 passed by the High Court of Karnataka at Bengaluru)

DR. H.C. SATHYAN

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112019/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.112020/2017-EXEMPTION FROM FILING O.T. and IA No.112018/2017-CONDONATION OF DELAY IN REFILING)

Date : 01-12-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. K.V. Viswanathan, Sr. Adv.  
Mr. Sachin Patil, AOR  
Mr. Kailash A., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to interfere with the impugned order passed by the High Court of Karnataka.

Accordingly, the Special Leave Petition is dismissed.

Any observation made in the impugned order by the High Court does not come in the way of deciding the matter pending before the Trial Court.

Pending applications filed in the matter also stand disposed of.

(VISHAL ANAND)  
COURT MASTER (SH)

(RENUKA SADANA)  
ASST.REGISTRAR